

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.325**  
TO BE ANSWERED ON THE 3<sup>RD</sup> FEBRUARY, 2017

**DEFENCE DEALS**

325. PROF. K.V. THOMAS:  
SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of DEFENCE रक्षा मंत्री  
be pleased to state:

- (a) whether the Government of India has signed agreements with foreign countries for the purchase of arms and ammunitions during the last three years and the current year;
- (b) if so, the details thereof along with the expenditure incurred therein;
- (c) the name of countries from whom advanced fighter planes have been purchased along with the estimated cost of imported planes / technical logistics, country-wise;
- (d) the criteria / guidelines being followed for the purchase of said arms and ammunitions and other defence equipment, if so, the details thereof and if not, the reasons therefor; and
- (e) whether any Indian partner has been selected for manufacturing defence equipment in the country and if so, the details thereof?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(DR. SUBHASH BHAMRE)

(डा. सुभाष भामरे)

**(a) to (e): Capital procurement of defence equipment is undertaken from various domestic as well as foreign vendors. During the last three financial years and the current year, 72 contracts / agreements involving a total value of Rs. 1,29,918.19 crore have been signed for procurement of defence equipment from foreign countries, including for procurement of 36 fighter aircraft from France. In addition, 111 contracts involving a total value of Rs. 94,020.67 crore have been signed with Indian vendors for procurement of defence equipment during the same period.**

**Capital procurement of defence equipment is carried out under the provisions of the extant Defence Procurement Procedure (DPP).**

\*\*\*\*\*